

**GOVERNMENT OF INDIA
URBAN DEVELOPMENT
LOK SABHA**

UNSTARRED QUESTION NO:3591
ANSWERED ON:25.08.2006
ACQUIRING LAND
Khaire Shri Chandrakant Bhaurao

Will the Minister of URBAN DEVELOPMENT be pleased to state:

- (a) whether the Union Government has directed all the States whose parts constitute the NCR to acquire land for easing the habitation problem in Delhi;
- (b) if so, whether some of the States have issued notifications to this effect;
- (c) if so, the details thereof;
- (d) whether the Union Government has made any effort to ensure that farmers are paid compensation for their lands at the market value or at the rate at which the compensation is being given in Delhi;
- (e) if so, the details thereof; and
- (f) if not, the reasons therefor?

Answer

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRI AJAY MAKEN)

(a)to(f): The NCR Planning Board has informed that no direction has been issued to the participating States in the NCR for acquisition of land for easing the habitation problem in Delhi Land is a State subject and matters relating to land, including compensation, is to be decided by the State Government concerned. As per Section 40 of the NCR Planning Board Act, 1985 also, acquisition of land and determination of rights in relation to land comes under the purview of the participating State Government in the NCR.